

**COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS
(1954)**

Allocated

SEVENTEENTH REPORT



**LOK SABHA SECRETARIAT
NEW DELHI
December, 1954.**

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**MEMBERS OF THE COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

1. Shri M. Ananthasayanam Ayyangar—*Chairman.*
2. Shri Nemi Chandra Kasliwal
3. Shri P. Natesan
4. Shri Raghunath Singh
5. Shri Nageshwar Prasad Sinha
6. Shrimati Ammu Swaminadhan
7. Shri Choithram Partabrai Gidwani
8. Dr. Natabar Pandey
9. Shri Tridib Kumar Chaudhuri
10. Shri Ganesh Sadashiv Altekar
11. Shri Goswamiraja Sahdeo Bharati
12. Shri Narendra P. Nathwani
13. Shri C. R. Basappa
14. Shri B. H. Khardekar
15. Shri T. B. Vittal Rao.

SECRETARIAT

Shri N. C. Nandi—*Deputy Secretary.*

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I the Chairman of the Committee on Private Members' Bills, and Resolutions, having been authorised by the Committee present on their behalf this, their Seventeenth Report.

2. The Committee met on the 7th December, 1954 for categorisation of four Bills (*vide* Appendices I & II) under Rule 44(1) (b) and for allocation of time for discussion of seven Bills under Rule 44(1)(c) of the Rules of Procedure.

II. Categorisation of Bills

3. Out of four Bills put down for categorisation the following two Bills were assigned the same categories as were assigned to identical Bills by the Committee in their Eighth Report which was approved by the House on the 17th September, 1954:—

- (1) The Woman's and Children's Institutions Licensing Bill, by Shrimati Indira A. Maydeo. (Category—A).
- (2) The Suppression of Immoral Traffic and Brothels Bill, by Shrimati Indira A. Maydeo. (Category—B).

4. As regards the remaining two Bills, the Committee invited the members-in-charge of the Bills and the representative of the Ministry concerned to present their views before them on those Bills. Both the members whose Bills were to be categorised, attended the meeting.

5. After considering the view points of both the members-in-charge of the Bills and the representative of the Ministry concerned, the Committee placed one of them in Category 'A' and the other in Category 'B'. (*vide* Appendices I and II) in accordance with the principles for categorisation as laid down in their Eighth Report.

III. Allotment of time to Bills

6. The members-in-charge of the Bills for which allocation of time was to be made were invited to be present at the meeting and two of them attended the meeting.

7. As regards the Prohibition of Manufacture and sale of Vansapati Bill by Shri Jhulan Sinha (Bill No. 60 of 1952) which remain part-discussed on the 26th November, 1954, the Committee observed that 2½ hours were allotted for the discussion of the Bill in their Fifteenth Report, further consideration of which was postponed on the 26th November, 1954. As the discussion on that Bill had already exceeded the time recommended by the Committee by 18 minutes, the Committee considered that further time amounting to half an hour should be allotted for the discussion of the Bill in future over and above the time taken up for the consideration of the Bill so far.

8. The Committee did not consider it necessary to allot any time at this stage to two Bills, namely, the Code of Criminal Procedure (Amendment) Bill (*Repeal of sections 266, 267, etc. and*

amendment of sections 272, 375, etc.) by Shri S. V. Ramaswamy (Bill No. 73 of 1952) and the Unemployment Relief Bill by Shri V. P. Nayar (Bill No. 57 of 1953), as the former was covered by the Government Bill, namely, the Code of Criminal Procedure (Amendment) Bill, 1954 and the latter required the recommendation of the President for its consideration by the House which had not been obtained.

9. As regards the remaining four Bills, the Committee having considered all aspects, allotted time for each Bill as shown in Appendix III.

IV. Recommendations

10. The Committee recommend:

- (i) that the categorisation by the Committee of the four Bills shown in Appendices I and II be agreed to by the House;
- (ii) that the additional time amounting to half an hour allotted for further discussion of the Prohibition of Manufacture and Sale of Vanaspati Bill by Shri Jhulan Sinha (See para 7 of the Report) be agreed to by the House; and
- (iii) that the time allotted by the Committee for the discussion of each of the four Bills included in Appendix III be agreed to by the House.

M. ANANTHASAYANAM AYYANGAR

NEW DELHI.

The 8th December, 1954.

APPENDIX I

Bill assigned Category 'A'

Serial No.	Name of the Bill	Bill No.	Remarks
1.	The Constitution (Amendment of the Sixth Schedule) Bill by Shrimati B. Khongmen.	36 of 1954	
2.	The Women's and Childrens' Institutions Licensing Bill by Shrimati Indira A. Maydeo.	31 of 1954	

APPENDIX II

Bills assigned Category 'B'

Serial No.	Name of the Bill	Bill No.	Remarks
1.	The Suppression of Immoral Traffic and Brothels Bill, by Shrimati Indira A. Maydeo.	36 of 1953	
2.	The Indian Penal Code (Amendment) Bill (<i>Insertion of new section 53A</i>) by Shri Khub Chand Sodhia.	51 of 1954	

APPENDIX III

Allocation of time for discussion of Bills

Serial No.	The name of the Bill and the member-in-charge.	Time allotted by the Committee.
1.	The Women's and Children's Institutions Licensing Bill by Her Highness Rajamata Kamalendu Mati Shah and Shrimati Uma Nehru. (Bill No. 31 of 1953).	2 hours. ✓
2.	The Prohibition of Manufacture and Import of Hydrogenated Vegetable Oils Bill by Pandit Thakur Das Bhargava. (Bill No. 51 of 1952).	½ hour. ✓
3.	The Prevention of Free, Forced or Compulsory Labour Bill by Shri Diwan Chand Sharma. (Bill No. 15 of 1954).	1½ hours. ✓
4.	The Indian Penal Code (Amendment) Bill (<i>Insertion of new section 294B</i>) by Shri Nageshwar Prasad Sinha. (Bill No. 10 of 1953).	1½ hours. ✓

APPENDIX IV

Motion re: adoption of the Seventeenth Report of Committee on Private Members' Bills and Resolutions.

The following motion was moved by Shri Ganesh Sadashiv Altekar and was adopted by the House on the 10th December, 1954:—

“That this House agrees with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th December, 1954.”

[L.S. Deb. dated 10th December, 1954.]